

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 14th day of March 2002.

QUORUM : HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON. MR. S. DAYAL, A.M.

O.A. No. 605 of 2001.

Shri Gajendra Singh Pal s/o Gajadhar Prasad Pal r/o H.No.101, Schoolpura, Prem Nagar, Jhansi, working as Ad-hoc Junior Clerk in the office of D.M.E.(D), Jhansi..... Applicant. Counsel for applicant : Sri A.D. Prakash.

Versus

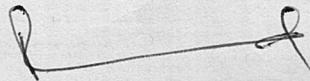
1. Union of India through General Manager, Central Railway G.M's office CST, Mumbai.
2. Divisional Railway Manager, DRM Office, Central Railway, Jhansi.
3. Divisional Mechanical Engineer (D), Diesel Loco Shed, Central Railway, Jhansi.
4. Smt. Manju Khare working as Junior Clerk under D.M.E.(D), Central Railway, Jhansi.
5. Sanjay Litoria working as Junior Clerk, Senior Divisional Mechanical Engineer, Central Railway, Jhansi.
6. Mohan Singh, working as Technician Gr.III under D.M.E., Central Railway, Jhansi.... Respondents.

Counsel for respondents : Sri D. Awasthi.

ORDER (ORAL)

BY HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A., the applicant has prayed for a direction to the respondents to regularise the services of the applicant as Junior Clerk. He has also prayed for that the respondents be directed to give all consequential benefits as Junior Clerk. Sri D. Awasthi, counsel for the respondents has submitted that the applicant has been granted relief by order dated 25.2.02 passed by DRM(P), Jhansi. A copy of the order has been placed before us which



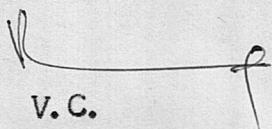
shows that the applicant has been promoted on regular basis as Diesel Mechanic Gr.III and has been posted at ~~DRM~~, Jhansi. This promotion has been granted to him on pro-forma basis ~~on~~ ^{from} 9 Jan.99. Thus, the applicant has got relief and this O.A. has become infructuous. The O.A. is dismissed as infructuous.

There shall be no order as to costs.

A Copy of order shall be kept on record.



A.M.



V.C.

Asthana/
15.3.02